

and tastes of different regions to the extent possible.

(c) Casserole meals, though a little expensive, have certain inherent advantages in respect of hygiene and retention of warmth for a longer time, easy service etc.

(d) No, Sir.

(e) and (f). Frequent checks are conducted by the Officers and Supervisory Officials to eradicate the menace of urchins and beggars.

Disposal of Scrap by Railways

9806. SHRI Y.S. MAHAJAN: Will the Minister of RAILWAYS be pleased to state:

(a) the estimated rail scrap lying in various rail yards all over the country;

(b) the policy of Government to dispose of the scrap; and

(c) the quantity of scrap disposed of during 1989-90 and the amount realised therefrom?

THE MINISTER OF RAILWAYS (SHRI GEORGE FERNANDES): (a) The estimated quantity of rail scrap lying in the various Railway yards in the country is approximately 47,900 tonnes.

(b) The scrap not required for the Railways' own use is disposed of by public auction/tender.

(c) The quantity of rail scrap disposed of during the year 1989-90 was approximately 1.40 lakh tonnes and the amount realised from the disposal thereof was Rs. 97.33 crores approximately.

[*Tragslation*]

Power Connections by DESU

9807. SHRI R.N. RAKESH: Will the Minister of ENERGY be pleased to state:

(a) whether the Delhi Electric Supply Undertaking insists on producing cottage industry licence while sanctioning commercial power connections in residential areas in Delhi;

(b) whether in large number of cases, power connections for lesser load than the licenced load is sanctioned; and

(c) whether it is proposed to conduct any enquiry into the matter and whether misuse of power charges will be recovered from all those cottage industries?

THE MINISTER OF ENERGY AND MINISTER OF CIVIL AVIATION (SHRI ARIF MOHAMMAD KHAN): (a) According to DESU, a valid municipal licence under Section 416 of the Delhi Municipal Corporation Act, 1957 is required for getting an industrial power connection, including for house hold industries/cottage industries in the residential areas in the jurisdiction of the Municipal Corporation of Delhi.

(b) The load is sanctioned as specified in the Municipal Licence or in the application by the consumer, whichever is less.

(c) Surprise raids are carried out by DESU to check such violations. Penal Charge/surcharge is levied on detection of cases of misuse of the sanctioned load.

[*English*]

Funds for Upgradation of Air Traffic Control and Navigational Equipment at Airports

9808. SHRI Y.S. RAJA SEKHAR REDDY: Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether there are any financial constraints in implementing the various programmes for modernising airports by installing equipment like ILS, radars etc.;

(b) if so, the details in this regard;

(c) how these are proposed to be overcome; and

(d) the time schedule to upgrade air traffic control and navigational equipment at the various airports?

THE MINISTER OF ENERGY AND MINISTER OF CIVIL AVIATION (SHRI ARIF MOHAMMAD KHAN): (a) to (d). The facilities at airports including navigational such as Instrument Landing System (ILS), radars etc., are constantly being modernised and upgraded in a phased manner either by replacement or by provision of new facilities depending upon the requirements projected by the airlines, availability of resources, land etc. This is done in consultation with the users and regulatory authorities.

Setting up of Hydel Power Station at Farakka

9809. SHRI ZAINAL ABEDIN: Will the Minister of ENERGY be pleased to state:

(a) whether a proposal for setting up a Hydel Power Station at Farakka is under the consideration of Government;

(b) if so, the details thereof; and

(c) when the project is expected to get clearance?

THE MINISTER OF ENERGY AND MINISTER OF CIVIL AVIATION (SHRI ARIF MOHAMMAD KHAN): (a) Yes, Sir.

(b) The project envisages construction of a hydel power station in the left bank just

downstream of the existing Farakka Barrage. It envisages setting up 5 No. of bulk type turbines each having a installed capacity of 25 MW i.e. the total installed capacity of the power station would be 125 MW.

(c) The project report has been circulated among various specialised directorates of Central Water Commission and Central Electricity Authority for technical appraisal of the proposal. The project would be put up for technical clearance by Central Electricity Authority after this appraisal is completed.

[Translation]

Review Committee on Tehri Dam

9810. SHRI SANTOSH KUMAR GANGWAR: Will the Minister of ENERGY be pleased to state:

(a) whether the attention of Government has been drawn to the news item captioned "Punarmoolyankan Committee ne Tehri Bandh Samiksha Committee ki rapa naa manjur" appearing in "Daily Jansatta" dated 23 April, 1990;

(b) if so, the facts in this regard; and

(c) the details of the recommendations made by the review committee and the steps being taken by Government thereon?

THE MINISTER OF ENERGY AND MINISTER OF CIVIL AVIATION (SHRI ARIF MOHAMMAD KHAN): (a) Yes, Sir.

(b) As apprehensions about the safety of the dam, in view of the seismicity of the project area, were expressed by the Environmental Appraisal Committee and in certain other quarters, a High Level Committee of Experts was constituted by the Government with a view to set the doubts at rest concerning the specific issues relating to the